

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT VI

Item No. 15.

IA 1515(MB)2021 In C.P. (IB)/1797(MB)2018

CORAM:

SHRI SANJIV DUTT
MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING DATED **13.09.2023**

NAME OF THE PARTIES: **Premium Transmission Pvt Ltd**
Vs
Gactel Turkey Projects Ltd

Counsel for the OC : Adv. Amit Singh a/w Adv. Kabeer Pansare

Counsel for the Applicant in IA : Adv. Avinash R. Khanolkar a/w Adv.
Surekha Yadav i/b Adv. Pradnyesh Sabnis

IBC Under Sec 9 r/w Rule 11 of NCLT Rules

ORDER

IA 1515(MB)2021

Heard the Counsel and I.A. is allowed, subject to cost of Rs. 25,000, payable to the OC within 5 days from today. Meanwhile, it is understood that the matter would be settled between the parties. If there is no chance of settlement, CD is directed to file reply within 10 days from today. List for **reporting settlement/final hearing/disposal** on **25.09.2023**.

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

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